COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 210 OF 2015

Dated: 24th April, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Neyveli Lignite Corporation Ltd. ...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. M. G. Ramachandran

Ms. Poorva Saigal Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. K.S.Dhingra for R.1

Mr. S. Vallinayagam for R.2

Mr. P. V. Dinesh

Ms. Arushi Singh for R.4

ORDER

We have heard learned counsel for the parties. Arguments are concluded. *Judgment is Reserved*. Learned counsel for the appellant may file additional concise written submissions on or before 01.05.2017 after serving copy on the other side.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt